

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 18/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE PARTIES: MC Davar Holdings Pvt. Ltd.
V/s.
M/s. Aurosagar Estates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. ROHAN DESHPANDE, ADVOCATE
I/B AJAY KUMAR, ADVOCATE



ORDER

CP 18/241-242/NCLT/MB/MAH/2017

1. Learned Representative is present.
2. Informed that against the Order of NCLT dated 10.03.2017 the Hon'ble Appellate Tribunal/(NCLAT) has passed an Order on 21.07.2017 which is further challenged before the Hon'ble Supreme Court. Order is awaited.
3. Seeking adjournment. Adjourned to **18.01.2018**. Interim Order of 29th August 2016 shall remain in operation.

Sd/-

BHASKARA PANTULA MOHAN
Member(Judicial)

Date : 14.12.2017

ug

Sd/-

M.K. SHRAWAT
Member (Judicial)